GOVERNMENT OF INDIA MINISTRY OF HUMAN RESOURCE DEVELOPMENT DEPARTMENT OF SCHOOL EDUCATION & LITERACY

LOK SABHA UNSTARRED QUESTION NO. 1281 TO BE ANSWERED ON 25TH NOVEMBER, 2019

School Transfer Certificate

1281. SHRIMATI DARSHANA VIKRAM JARDOSH:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is true that transfer certificate or school certificate is very important after moving from one State to another in the country;

(b) if so, because of the different formats in all the States the children are facing difficulties while studying and getting admission in other States and if so, the details thereof; and

(c) whether the Government is considering a uniform format of necessary documents and certificates in the context of studies all over the country and if so, the details thereof?

ANSWER

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAMESH POKHRIYAL 'NISHANK')

(a) and (b) Section 5 (1) of Right of Children to Free and Compulsory Education (RTE) Act, 2009 mandates that where in a school, there is no provision for completion of elementary education, a child shall have a right to seek transfer to any other school, excluding a school belonging to specified category and an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority as it mentioned in sub-clause (iii) and sub-clause (iv) of clauses (n) of section 2 of this Act, for completing his or her elementary education.

Section 5(2) of the said Act mandates that where a child is required to move from one school to another, either within a State or outside, for any reason whatsoever, such child shall have a right to seek transfer to any other school, excluding a school belonging to specified category and an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority as it mentioned in sub-clause (iii) and sub-clause (iv) of clauses (n) of section 2 of this Act, for completing his or her elementary education.

Section 5(3) of the said Act also mandates that for seeking admission in such other school, the Head-teacher or in-charge of the school where such child was last admitted, shall immediately issue the transfer certificate:

Provided that delay in producing transfer certificate shall not be a ground for either delaying or denying admission in such other school:

Provided further that the Head-teacher or in-charge of the school delaying issuance of transfer certificate shall be liable for disciplinary action under the service rules applicable to him or her.

Respective State Governments are the appropriate Government for the implementation of the various provisions of the RTE Act, 2009. Ministry of Human Resource Development has issued an advisory to all the States and Union Territories on 08th June, 2016 regarding issuance of transfer certificates by the schools, within 30 days of receipt of request.

(c) No such proposal is under consideration in the Ministry of Human Resource Development.
